

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1369/(MAH)/2017

CORAM:

Present:



SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES: Sandira D'souza & Others
V/s.
Elektrans Shipping Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Adv. Sheelendra Singh	Advocate for Corporate Debtor	
2)	Adv. Madhu Kajle Adv. Rinika Jain	Adv. for Operational Creditor	

ORDER

CP No. 1369/I&BP/NCLT/MB/MAH/2017

Counsel for the Petitioner as well as the Corporate Debtor are present.

For the parties reported that the Corporate Debtor has given post-dated cheques to the Petitioner for the claim amount, list this matter on 17.11.2017 for filing withdrawal memo.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)